

ITEM NO.4

COURT NO.6

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).3481-3482/2021

(Arising out of impugned final judgment and order dated 08-03-2021 in ABAST No.3947/2020 07-04-2021 in ABA No. 937/2021 passed by the High Court Of Judicature At Bombay)

PRADIP VIJAY NICHANI

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ANR.

Respondent(s)

Date : 23-01-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Anand Dilip Landge, AOR

For Respondent(s) Mr. Nitin Lonkar, Adv.  
Mr. Siddharath Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR  
Mr. Bharat Bagla, Adv.  
Mr. Dheeraj Teware, Adv.  
Ms. Kirti Dadheech, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

In view of the letter circulated by learned counsel for the petitioner, list these matters on 27.01.2023.

(ARJUN BISHT)  
COURT MASTER (SH)

(RANJANA SHAILEY)  
COURT MASTER (NSH)